

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No.13/RP/2019

Subject : Admit the Review Petition in view of facts submitted therein and review and modify the Order dated 19.3.2019 to the extent it holds that the LTA granted to Respondent No.1 stands operationalized w.e.f. 2.8.2017 instead of 9.7.2017 thereby denying the Review Petitioner to recover PoC charges for the period from 9.7.2017 to 2.8.2017.

Date of hearing : 16.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : GMR Kamalanga Energy Limited and Ors.

Parties present : Shri Tushar Mathur, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri K K Jain, PGCIL
Shri A A Srivastava, PGCIL
Shri I. Srinivas, PGCIL
Ms. Swati Verma, PGCIL
Shri Siddhath Sharma, PGCIL
Shri Hemanth Singh, Advocate, GMR
Shri Nishant Kumar, Advocate, GMR
Shri Alok Kumar Mishra, POSCO
Shri Ashok Rajan, POSCO

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of order dated 19.3.2019 in Petition No.35/MP/2018 whereby, while adjudicating on the issue of effective date of operationalization of LTA availed by Respondent No.1, GMR Kamalanga Energy Ltd., the Commission has held that the LTA granted to Respondent No.1 stands operationalized w.e.f 2.8.2017 when the Review Petitioner had requested Respondent No.2, Eastern Regional Load Despatch Center, to operationalize the same vide letter dated 7.7.2017 without indicating any firm date of such operationalization. Accordingly, the Commission has held that Respondent No.1 is not liable to pay LTA charges for the period from 9.7.2017 to 1.8.2017 and has directed Eastern Region Power Committee (ERPC) to revise the Regional Transmission Account (RTAs) and to adjust the PoC bills already paid by Respondent No.1 for the said period in the subsequent PoC bills of Respondent No.1. Learned Counsel requested the Commission to review the impugned order dated 19.3.2019 to the extent it holds that the LTA granted to Respondent No.1 stands operationalized w.e.f. 2.8.2017 instead of 9.7.2017 thereby denying the Review Petitioner to recover PoC charges for the period from 9.7.2017 to 2.8.2017.

2. After hearing the learned counsel for the Petitioner, the Commission reserved order as regard to the admissibility of the present Review Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**